

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2228
(To be answered on the 3rd August 2015)**

DGCA RULES AND REGULATIONS

2228. SHRI PRATHAP SIMHA

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

(a) whether any major changes have been proposed to be made in the Directorate General of Civil Aviation (DGCA) rules and regulations; and

(b) if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

(a) to (b): Based on the standards laid down by the International Civil Aviation Organization (ICAO) for safety and security of Civil Aviation and to give effect to various provisions of the Convention on International Civil Aviation also known as Chicago Convention, certain amendments are made to the Aircraft Rules, 1937 from time to time.
